

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI RAM NAIK) : (a) Yes, Sir.

- (b) No. Sir.  
(c) Does not arise.

[English]

#### Reservation Quota for Amethi Station

3393. DR. SANJAY SINH : Will the Minister of RAILWAYS be pleased to state :

(a) whether the Government are aware that passengers have been experiencing a lot of difficulties on account of scrapping of reservation quota for Amethi Railway Station in Varanasi-Dehradoon Janta Express;

(b) if so, whether the Government propose to restore the reservations quota for Amethi ; and

(c) if so, by when and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI RAM NAIK) : (a) to (c) The reservation quota earlier available at Amethi Station by Varanasi-Dehradoon Janta Express was withdrawn as the utilisation of this quota was practically nil. There is no proposal at present to restore this quota as the quota at train originating station is being fully utilised and some passengers also remain on the waiting list.

#### Encroachment of Mumbai Airport Land

3394. SHRI K.S. RAO : Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether a large area of land belonging to the Ministry of Civil Aviation surrounding the Mumbai Airport are occupied by lakhs of slum-dwellers for the last more than twenty years or so;

(b) if so, the details thereof indicating the total area of land and the approximate number of slum-dwellers presently occupying the same;

(c) whether a meeting between the Housing Ministry of Maharashtra Government and the Union Civil Aviation Ministry was recently held at Mumbai to decide new site for relocation of these slum-dwellers; and

(d) if so, the details thereof ?

THE MINISTER OF CIVIL AVIATION (SHRI ANANTH KUMAR) : (a) Yes, Sir.

(b) Approximately 160 acres of Airports Authority of India land is under occupation of around 80,000 slum-dwellers, in villages, namely Zarimari, Sewa Nagar, Vijay Nagar, Shastri Nagar, Bail Bazar, Kaju Pada, Shahdesh Nagar, Kranti Nagar, Indira Nagar, Azad Nagar, New Agripada, Old Agripada, Gaodevi Nagar, Dr. Ambedkar Nagar, Sanjay Nagar, Gandhi Nagar, Subash Nagar and Asha Nagar.

(c) and (d) Meetings were held between the Housing Ministry of Maharashtra Government and Airports Authority of India at Mumbai in February and May, 1998 for shifting/rehabilitation of slum dwellers from AAI land.

[Translation]

#### Recruitment in Railways

3395. SHRI BACHI SINGH RAWAT 'BACHDA' : Will the Minister of RAILWAYS be pleased to state :

(a) whether the Government had put a ban on fresh recruitment in the Railways some time back;

(b) if so, the details with reasons therefor;

(c) whether some appointments were made in various railway divisions by ignoring the ban during 1996-97 and 1997-98; and

(d) if so, the details thereof and the reasons therefor, division and category-wise ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI RAM NAIK) : (a) to (d) There is no ban as such on fresh recruitment in Group 'C' & 'D' categories on the Railways. However, direct recruitment to Group 'D' categories wherever necessary, is to be made by the Railway/Production Units after obtaining prior approval of the Board.

[English]

#### Expenditure incurred on Publicity by PSUs

3396. SHRI S.S. OWAISI : Will the Minister of STEEL AND MINES be pleased to state :

(a) whether the Public Sector Undertakings (PSUs) under his Ministry have been incurring huge expenditure on Publicity arbitrarily;

(b) if so, the details thereof alongwith the expenditure incurred by each of them on Publicity during each of the last three years; and

(c) the steps taken or proposed to be taken by the Government to minimise this expenditure ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI RAMESH BAIS) : (a) No, Sir.

(b) The expenditure incurred by PSUs under the Ministry of Steel and Publicity during the last three years is as follows :

(Rs. in lakhs)

	1995-96	1996-97	1997-98
1	2	3	4
SAIL	1767.00	1927.00	994.00
MECON	40.40	25.83	35.84
MOIL	0.84	0.40	0.20
NMDC	8.35	4.11	4.47
SIIL	1.15	0.82	2.04
BRL	3.22	1.99	1.60
KIOCL	75.48	31.20	67.58
MSTC	22.49	4.05	1.86
RINL	352.00	267.00	Nil
HSCL	8.09	3.49	3.65
FSNL	Nil	Nil	Nil

(c) In an era of severe competition expenditure on publicity is inevitable. Public Sector undertakings have to build up their image per se with the customers, investors, and general public, especially at the time when its competitors are also resorting vigorously to different forms of publicity. However, efforts are made by PSUs to keep their publicity expenditure to the barest minimum and to restrict it to those campaigns and activities which are necessary for sales promotion, image buildings and resource mobilisation.

#### Coal Depots in DDA Colonies

3397. SHRI N.J. RATHWA : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to refer to the assurance given to Unstarred Question No. 478 on July, 27, 1994 regarding coal depots in DDA Colonies and state :

- whether the information has been collected;
- if so, the details thereof; and
- if not the reasons therefor ?

THE MINISTER OF URBAN AFFAIRS AND EMPLOYMENT (SHRI RAM JETHMALANI) : (a) to (c) The information in respect of the assurance given to USQ No. 478 dated July 27, 1994 has already been laid on the Table of the Sabha on 1.6.1995 as per Statement enclosed.

#### Statement

##### *Xlth Session 1994 of Tenth Lok Sabha*

Question No. & date	Subject	Promise made	When and how fulfilled	Remarks
1	2	3	4	5
USQ No. 478 for 27.7.94 by Shri D.P. Malik	Coal Depots in DDA Colonies  Referring to the reply given on August 9, 1982 to USQ No. 4666 and asking for :  "The progress made in development of sites for coal depots in DDA colonies particularly site No. 3 as referred in the question under reference?"	The information is being collected and will be laid on the Table of the Sabha.	The DDA has reported that Coal Depot site No. 3 Pkt. II Paschimpuri was allotted to Smt. Ratana Devi for running a Coal Depot in the name and style of M/s. Ratna Coal Depot on licence agreement i.e. purely temporary, vide latter No. F.1(382) 81/Impl. dt : 20.2.82. In the Year 1987, it came to the notice that Smt. Ratna Devi had constructed 10 shops unauthorisedly and encroached more area than allotted to her and these shops were given on rental basis. The area adjoining to the plot was required for the construction of SFS Flats and since Smt. Ratna Devi constructed the shops unauthorisedly, action for demolition of the same was taken and Licence agreement in respect of the plot allotted to her for coal depot was terminated. Smt. Ratna Devi requested for alternative site. The request was examined but, keeping in view the fact that the party is unscrupulous, her request for the alternative site was rejected.	The information was awaited from the concerned authorities.